

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3972
(TO BE ANSWERED ON 10.08.2016)

RECRUITMENT OF IPS OFFICERS

†3972. SHRI PRATAPRAO JADHAV:

Will the PRIME MINISTER be pleased to state:

- (a) whether the recruitment of officers belonging to para military forces in IPS through limited competitive examination has been challenged in the court of law;
- (b) if so, the details thereof;
- (c) the plea of the Government in this regard; and
- (d) the reasons for pendency of the cases in the court?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)& (b): In order to mitigate the shortage of IPS officers, the Government had decided to introduce "Limited Competitive Examination" (LCE) as the third mode of recruitment to the Indian Police Service. Officers of the rank of Deputy Superintendents of Police of State Police Services, Assistant Commandants of Central Para-military Forces and Captains and Majors of Defence Forces fulfilling certain eligibility criteria were to be eligible for appearing in the aforesaid examination. However, a large number of Court Cases have been received in Ministry of Home Affairs, Union Public Service Commission (UPSC), Department of Personnel & Training (DoP&T) and Ministry of Defence challenging various aspects of the scheme of this mode of recruitment and at present, the matter is sub-judice.

(c) & (d): As soon as the LCE rules were notified, a large number of court cases in various Courts across the country challenging the various issues of the LCE were received by Ministry of Home Affairs. In one of such cases, stay was granted over the LCE by the Cuttack Bench of CAT. In another matter, the Guwahati Bench of the CAT quashed the LCE vide its order dated 14.09.2012 and the same was challenged by Ministry of Home Affairs before the High Court of Guwahati and succeeded in getting the LCE rules restored in May 2013. Later, Ministry of Home Affairs succeeded in clubbing all the cases pending before the various benches to the Principal Bench of CAT and all these 43 cases were decided in one go in favour of Ministry of Home Affairs by the Principal Bench vide its order dated 23.12.2013. Presently, M/o Home Affairs is left with 15 cases which are pending before various High Courts. It was decided to get all these matters clubbed before the Hon'ble Supreme Court. Accordingly, transfer application has been filed before the Hon'ble Supreme Court and both transfer petitions(s) 272-87/2015 and 1555/2015 are sub-judice.
